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Title: Regarding revision of Gazette Notification pertaining to enhancement of minimum pension under EPFO.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, my submission is in respect of the Employees' Provident Fund Pension Scheme. The UPA Government had declared that all employees coming under the Employees' Provident Fund Pension Scheme will be eligible for getting the minimum pension of Rs. 1000 per month with effect from 1.4.2014. According to the recent Gazette Notification dated 28.8.2014, the enhancement of minimum pension of Rs. 1000 per month of the Employees Provident Fund Organisation is not beneficial to the employees. The provisions of the notification are against the interest of the members of the scheme. The minimum pension of Rs. 1000 is not applicable to a member who opted for a reduced pension before the age of 58. Also, if a member had given option for commutation, this amount is to be reduced from Rs. 1000. The children pension is Rs. 250 and orphan pension is Rs. 750. The Government has given it a wide publicity. But the minimum pension of Rs. 1000 is applicable only to a limited number of employees and moreover certain conditions were also imposed which are adversely affecting a large number of employees, particularly those who opted for commutation. The Gazette Notification very specifically says that the scheme is applicable only for the current financial year. Almost all the Cabinet Ministers have gone to all the States and inaugurated the scheme and openly given a specific commitment that all the workers are eligible for Rs. 1000. So, I urge upon the Government to revise the scheme so as to give minimum pension of Rs. 1000 to all entitled for pension.

HON. DEPUTY-SPEAKER:

Shri P. Karunakaran,

Shri P.K.Biju,

Shri Jitendra Choudhury and

Smt. P.K.Sreemathi Teacher are allowed to associate with the matter raised by Shri N.K.Premachandran.